

**Smuggling of Tin ore from Bastar
(Madhya Pradesh)**

4978. SHRI DHARAM PAL SINGH
MALIK :
SHRI SUBHASH YADAV :
SHRI M. RAGHUMA REDDY:

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether attention of Government has been drawn to the news item captioned "Large-scale smuggling of tin ore from Bastar" appearing in 'The Hindustan Times' of 26 November, 1985 ;

(b) if so, the details thereof ;

(c) whether any inquiry has been conducted in the matter ; and

(d) the steps being taken by Government to check the smuggling of tin-ore from the country ?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES (SMT. RAMDULARI SINHA) : (a) to (d) The information is being collected and shall be laid on the Table of the House.

**Establishment of Container Freight
Station at Hyderabad (AP)**

4979. SHRI C. JANGA REDDY :
Will the Minister of COMMERCE be pleased to state :

(a) whether a container freight station, providing dry port facilities and customs clearance facilities both exports and imports, will be established at Hyderabad (Andhra Pradesh) to boost exports from the fast growing Hyderabad industrial region ; and

(b) whether it will be commissioned during 1985 ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) and (b) Such facilities are provided at inland Container Depot at suitable locations and

set up by the Railways on the basis of traffic potential. Studies conducted by the State Government have indicated that the traffic contential would not justify the establishment of an Inland Container Depot at Hyderabad. At present there is no proposal to set up a Container Freight Station at Hyderabad.

Excise Duty on Ship Breaking

4980. SHRI S. M. BHATTAM : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether it is a fact that on the basis of the judgements handed down by the Supreme Court and High Courts, the activities of ship breakers at ALANG ship breaking yard near Bhavnagar and various other similar yards in the country in dismantling a scrapped ship into parts has received a setback ;

(b) if so, whether this activity is defined as a manufacturing process ;

(c) if not, the reasons for imposing very heavy excise duty of Rs. 365/- per tonne ; and

(d) if so, the reasons for treating ship-breaking as a manufacturing activity ?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT) : (a) The Government is not aware of any Supreme Court or High Court judgement as a result of which the activities of ship breakers in the country have received a set back.

(b) and (c) Ship breaking activity has been regarded as a manufacturing process and accordingly an excise duty of Rs. 365/- per tonne is leviable on re-rollable scrap arising from such activity.

(d) Ship breaking activity would fall within the definition of 'manufacture' as per section 2 (f) of Central Excises and Salt Act, 1944,